

High Court for the State of Telangana

ROC No.394/SO/2020

Date : 18/02/2021

Notification

Sub: Resumption of physical functioning of the Subordinate Courts in the State of Telangana – Functioning of Courts and Tribunals in Hyderabad Judicial District in Phase-II w.e.f. 01.03.2021 and continuing Phase-III of SOP in the Courts at L.B.Nagar, Malkajgiri, Kukatpally of Ranga Reddy District–Instructions - Issued.

Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notification in Roc.No.394/SO/2020, dt.30.12.2020.

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The Hon'ble High Court had earlier issued guidelines/circulars/notifications regarding functioning of the Subordinate Courts in the State during COVID-19 Pandemic. Now, keeping in view of the present situation of constant decline in COVID-19 positive cases in the State, latest guidelines of Government of India and the State Government relaxing the COVID-19 restrictions and in supersession of all previous guidelines/circulars/notifications regarding working of the Subordinate Courts during COVID-19 pandemic, it is hereby ordered that all the Subordinate Courts in the State of Telangana, except the Courts in (a) the Hyderabad Judicial District (Units of City Civil Court, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals), and (b) the Courts in Ranga Reddy Headquarters at L.B.Nagar and the Courts at Malkajgiri and Kukatpally, shall start regular functioning w.e.f. 22.02.2021, as per the practice and procedure prior to COVID-19 Pandemic. The Prl. District and Sessions Judges of the concerned Judicial Districts shall ensure that all the latest guidelines/instructions regarding COVID-19 issued by the Central/State Governments and High Court from time to time, including maintaining physical distance, use of masks, sanitizers etc. shall be adhered to in letter and spirit.

The Courts in Hyderabad Judicial District namely City Civil Courts, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals shall start working as per Phase-II of modified SOP in the reference 1st cited, w.e.f. 01.03.2021.

The Courts in Ranga Reddy Headquarters at L.B.Nagar and the Courts at Malkajgiri and Kukatpally, which are now functioning as per Phase-III of modified SOP in the reference 1st cited, shall continue to work accordingly, till further orders.


REGISTRAR GENERAL
18.02.21

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.